

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 168/TT/2022

- Subject** : Petition for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for 3 number of assets under “Northern Region System Strengthening Scheme XXV” in the Northern Region.
- Date of Hearing** : 14.9.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and 14 others
- Parties Present** : Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL

Record of Proceedings

The representative of the Petitioner has made the following submissions:

- a. The instant petition is filed for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period in respect of the following assets under “Northern Region System Strengthening Scheme XXV” in the Northern Region”:
- Asset-1:** Bhiwani-Hisar 400 kV D/C line along with associated bays at Bhiwani and Hisar;
- Asset-2:** LILO of Moga-Bhiwadi 400 kV D/C line at Hisar along with associated bays; and
- Asset-3:** 765 kV S/C Jaipur (RVPN) - Bhiwani Transmission Line (CKT-II) along with associated bays.
- b. The date of commercial operation (COD) of Asset-1, Asset-2 and Asset-3 is 2.11.2015, 2.7.2015 and 7.10.2016 respectively.
- c. The tariff for the period from COD to 31.3.2019 was approved vide order dated 26.4.2016 in Petition No. 208/TT/2015 for Asset-1 and Asset-2 and vide order dated 27.5.2021 in Petition No. 84/TT/2019 for Asset-3.
- d. There is minor variation in the claimed capital cost and the admitted capital cost in respect of Asset-3 which is due to revised calculation of initial spares. In case of Asset-



1 and Asset-2, the Commission had restricted the capital cost in absence of the Revised Cost Estimate (RCE). In the instant petition, the RCE along with comparison of actual cost with the RCE and FR along with justification has been submitted. Accordingly, the claimed capital cost is as per the Auditor Certificates.

- e. In case of Asset-1 additional RoE of 0.50% has been claimed for execution of the asset within the timeline specified in the 2014 Tariff Regulations. NRPC Certificate in support of the claim towards additional RoE of 0.5% has been submitted.
- f. In response to Technical Validation (TV) letter, information has been filed vide affidavit dated 4.8.2022 wherein the package-wise and vendor-wise details of ACE, liability flow statement, cost variation details, Form 5 and details of scope are submitted.
- g. Uttar Pradesh Power Corporation Limited (UPPCL), Respondent No. 8, has filed the reply vide affidavit dated 21.6.2022 and the Petitioner has filed the rejoinder vide affidavit dated 12.9.2022. Form 5, Form 5A, Form 12, Form12A and Form 13 have been re-submitted in response to the query from UPPCL. The justification regarding claiming tariff asset-wise as defined in the IA, further justification of RCE approval in 2017 post COD of the last asset, transmission tariff for the assets as bifurcated at the time of last orders has also been submitted.
- h. The Petitioner has deducted excess initial spares in case of Asset-1 from its capital cost while calculating the tariff.

2. In response to a query of the Commission, the representative of the Petitioner submitted that the additional RoE is claimed for Asset-1 in accordance with the 2014 Tariff Regulations and no additional RoE is claimed for Asset-2 though it was executed within the timeline specified in the 2014 Tariff Regulations as it is less than 50 km. Justification regarding cost variation with respect to the bid floated by the Petitioner and the effective tax rate considered by the Petitioner has been submitted.

3. After hearing the representative of the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

